

(b) & (c). In the absence of any proof of negligence on the part of the persons connected with the project, the question of taking action does not arise.

Instructions have been issued to all Defence Production undertakings to lay added emphasis on quality control of their products.

#### Visit of High Level British Industrial Mission

\*458. SHRI S.M. KRISHNA : Will the Minister of INDUSTRY be pleased to state :

(a) whether a high level British Industrial Mission visited India to explore possibilities of further bilateral trade, joint ventures and collaboration in third country, projects in key areas like power, steel, electronics, petro-chemicals, road and rail transport and fertilisers etc.

(b) whether the Mission held talks with him and other leading industrialists in the country ; and

(c) if so, the outcome of the talks held and the prospects of entering into some bilateral arrangements ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) Yes, Sir. A Mission of Senior British industrialists, led by the Right Honourable the Earl of Limerick, Chairman of the British Overseas Trade Board, visited Delhi during the period from 24th to 28th November, 1980.

(b) Yes, Sir.

(c) Discussions centred around expansion of Indo-British trade, economic and industrial cooperation in the fields of coal, power, steel etc. and Indo-British collaboration for joint ventures in third countries. The discussions were of a general and exploratory nature. It was recognised that scope existed for expanding Indo-British economic participation and collaboration with a view to subserve the interests of both the countries utilising their respective capabilities and capacities.

#### Setting up of H.M.T. Unit in Chikmanglur

\*459. SHRI D.M. PUTTE GOWDA : Will the Minister of INDUSTRY be pleased to state :

(a) whether there is a great demand from the constituents of Chikmanglur to start an H.M.T. watch unit in the area which is economically a viable place ;

(b) by what time a unit is likely to be started ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) to (c). A request was received for setting up of HMT watch unit at Chikmanglur (Karnataka) which was examined in consultation with HMT. At present HMT have on hand the establishment of their two-million watch project at Tumkur and expansion of Srinagar watch factory and the establishment of 14 ancillary watch assembly units all over India. The dispersal of watch industry and establishment of ancillaries all over the country has been undertaken in consonance with the policy for the development of backward regions. With the projects already on hand, while HMT are planning to modernise and increase the capacity for manufacture of watch components, it would not be possible for them to take up any new watch manufacturing unit for the time being.

#### Bonus to Employees of Government Medical Store Depot, Madras

4132. SHRI K.B.S. MANI : Will the Minister of LABOUR be pleased to state :

(a) whether Government Medical Store Depot Workers' Union, Madras has recently informed the Regional Labour Commissioner, Madras, that they have failed to persuade their Department for the payment of bonus to the Depot workers ;

(b) if so, what action has been taken by the Regional Labour Commissioner and the details thereof ; and

(c) whether the employees of Government Medical Store Depot, Madras are eligible at least for the productivity-linked bonus like other Central Government employees ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) Payment of Bonus, Act, 1965 is not applicable to the employees of Government Medical Store Depot, Madras by virtue of Section 32 (iv) thereof. The Union approached the Regional Labour Commissioner (Central) for intervention demanding payment of 15 days wages as production bonus for 1978, 1978-79 and 1979-80. During the proceedings held in the presence of Assistant Labour Commissioner (Central), Madras, the management stated that they could not take a

decision at local level and that the Directorate General Health Services, New Delhi had called for particulars connected with production-linked bonus.

(c) The matter is under examination.

**Representation for Modification of the Cantt. Land Policy**

4133. SHRI R.K. MHALGI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have received any representation dated 31st May, 1980 from residents of Kirkee Cantonment, Pune (Maharashtra) requesting Government to modify the Cantonment Land Policy ;

(b) if so, what are their demands in details ; and

(c) what decision Government have proposed to take ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) There are three demands :—

(i) the restrictions placed on construction in respect of houses on 'Old Grant' sites in cantonments should be relaxed ;

(ii) the existing procedure for obtaining sanction for conversion of 'Old Grant' sites into free hold is lengthy and time-consuming ; and

(iii) the charges for conversion into free-hold are high and should be reduced.

(c) The question of further relaxation of land policy is under examination of the Government.

**फायरमैनों की भर्ती**

4134. श्री निहाल सिंह : क्या गृह मंत्री फायरमैनों की भर्ती के बारे में 23 जुलाई, 1980 को दिए गए अनतारंकित प्रश्न संख्या 5221 के उत्तर के संदर्भ में यह बताने की कृपा करेंगे कि :

(क) क्या फायरमैन के पदों के लिए लिखित और शारीरिक परीक्षा

उत्तीर्ण करने वाले 225 उम्मीदवारों की एक सूची तैयार की गई थी और यदि हां, तो क्या उन उम्मीदवारों में से फायरमैन के 137 पद भरे गए थे और इन पदों को भरने के लिए बुलाये गए 193 उम्मीदवारों में से 56 उम्मीदवार कतिपय कारणों से नौकरी पर नहीं आये ;

(ख) यदि हां, तो योग्यता सूची में सम्मिलित किए गए शेष 32 उम्मीदवारों को उस समय इन पदों को भरने के लिए न बुलाये जाने के क्या कारण हैं ;

(ग) क्या उप-आयुक्त (जल और मल निकासी) ने जनवरी, 1980 में प्रशिक्षण के लिए बुलाये गए 32 व्यक्तियों के मामले की जांच करने के लिए आदेश दिए थे ; और

(घ) यदि हां, तो उन पर अभी तक निर्णय न लिए जाने के क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा) : (क) फायरमैन के रूप में प्रशिक्षण और नियुक्ति के लिए 225 उम्मीदवारों का चयन किया गया था और उम्मीदवारों की योग्यता सूची में शामिल किया गया था। इस योग्यता सूची में से कुल 137 व्यक्तियों को डाक्टरी रूप से स्वस्थ पाने के पश्चात् पूर्णतः योग्यता क्रम से 3 बैचों में प्रशिक्षण के लिए भेजा गया था। प्रशिक्षण के पश्चात् इन 137 व्यक्तियों को नियुक्त कर दिया गया था। 56 व्यक्ति या तो उपस्थित नहीं हुए या डाक्टरी रूप से उपयुक्त नहीं पाये गए थे।

(ख) जनवरी, 1980 में प्रतीक्षा सूची में शेष 32 उम्मीदवारों को नई डाक्टरी परीक्षा हेतु उपस्थित होने